



2026:AHC:68523

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1306 of 2026**

Vijendra Gupta And 3 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Rahul Kumar Gupta, Rajkumar Gupta, Subhash Chandra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicants and learned Additional Government Advocate, and perused the record.

2. This Court on 10.2.2026 passed the following order:-

"1. Heard Sri Ashok Kumar Mishra, holding brief of Sri Rahul Kumar Gupta, learned counsel for the applicants, Sri Shiv Dutt Shukla, learned A.G.A. for the State and perused the record.

2. The present application has been moved seeking anticipatory bail in Case Crime no. 206 of 2025 under Section 115(2), 352, 351(3), 110 of B.N.S., Police Station Nebua, Naurangia, District Kushi Nagar with the prayer that in the event of arrest, the applicant may be released on bail.

3. It is contended by learned counsel for the applicants that the FIR was lodged against the applicants but no specific role has been assigned to any of the applicants and no offence is made out against the applicants under Section 115(2), 352, 351(3), 110 of B.N.S. It is also submitted that there is no criminal history to their credit. It was also submitted that applicants undertake to co-operate during trial and they would appear as and when required by the investigating agency or Court and in case they are granted anticipatory bail, they shall not misuse the liberty of bail and would obey all conditions of bail.

4. On the other hand, learned A.G.A. submits that he has not received instructions in the matter as yet.

5. Considering the facts and circumstances and without expressing any opinion on the merits of the case, let the applicants namely Vijendra Gupta, Jai Prakash, Aarti and Kajal in the event of their arrest, be released on interim anticipatory bail on their furnishing personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 24.03.2026 with the following conditions :-

(i) The applicants shall not tamper with evidence and they would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicants shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicants would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicants shall not leave India without prior permission of the Court concerned.

In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of the interim anticipatory bail granted to the applicants.

6. Put up this case as fresh on 24.03.2026 at 02:00 pm.

7. In the meantime, learned AGA is directed to obtain instructions in the matter by the next date fixed. "

3. Today, when the case has been called on, learned A.G.A. has stated that he has received the instructions.

4. Learned counsel for the applicants has reiterated the submissions as recorded in the earlier order dated 10.2.2026.

5. Learned counsel for the applicants has further contended that the applicants, who are on interim anticipatory bail, have not violated the terms and conditions thereof.

6. Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that a charge sheet has now been submitted and the applicants may appear before the concerned court and apply for regular bail. The applicants are not reported to have any criminal antecedents.

7. I have considered the submissions made by learned counsel for the parties.

8. No specific role has been assigned to the applicants in the first information report. The applicants are not stated to have violated the interim anticipatory bail granted to them. A charge sheet has now been submitted and the applicants are no longer required for custodial interrogation, although the same entails a maximum punishment of seven years, as triable by the court of Sessions. I deem it appropriate to grant anticipatory bail to the applicants Vijendra Gupta, Jai Prakash, Aarti and Kajal on the same terms and

conditions as fixed in the order dated 10.2.2026.

9. The present anticipatory bail application is allowed.

(Rajiv Lochan Shukla, J.)

March 31, 2026
Sumaira